

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 438 (E) published in Gazette of India dated the 8th April, 1988 approving the Visakhapatnam Fishing Harbour Regulations, 1986.

(ii) G.S.R. 453 (E) published in Gazette of India dated the 14th April, 1988 approving the Mormugao Port Trust (Licensing of Stevedores) Regulations, 1987.

(iii) G.S.R. 336 (E) published in Gazette of India dated the 10th March, 1988 approving the Cochin Port Trust Employees (Leave Travel Concession) Amendment Regulations, 1988.

(iv) G.S.R. 474 (E) published in Gazette of India dated the 20th April, 1988 approving the Calcutta Port Trust Employees (Classification, Control and Appeal) First Amendment Regulations, 1988. [Placed in Library. See No. LT—6202/88]

(2) A copy of the Dock Workers (Regulation of Employment) Amendment Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 241 (E) in Gazette of India dated the 3rd March, 1988 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No.

LT—6203/88]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1984-85.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1984-85.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—6204/88]

12.08 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs and Central Excises Laws (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations

to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 11th May, 1988 adopted the following motions in regard to the Indian Medical Council (Amendment) Bill, 1987:—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the

Indian Medical Council (Amendment) Bill, of Shri Suresh Kurup from the membership of the Joint Committee and communicate to this House the name of the Member so appointed by the Lok Sabha to the said Joint Committee."

2. I am to request that the concurrence of the Lok Sabha in the said motion and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

(v) 'I am directed to inform Lok Sabha that the Rajya Sabha at its sitting held on the 11th May, 1988 has adopted the following motion regarding appointment of four Members of the Rajya Sabha to the Joint Committee of the Houses on the Railways Bill, 1986:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint four Members of Rajya Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the Law relating to Railways in the vacancies caused by the retirement of S/ Shri Murlidhar Chandrakant Bhandare, S.B. Ramesh Babu, Sukomal Sen and Shrimati Pratibha Singh from the membership of the Rajya Sabha on 2nd April, 1988 and resolves that S/Shri Murlidhar Chandrakant Bhandare, Sukomal Sen, Chaudhary Ram Sewak and Shrimati Pratibha Singh be appointed to the said Joint Committee to fill the vacancies."